

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No. 12
CP (IB) No.08/BB/2023

IN THE MATTER OF:

M/s. Acendre India Pvt. Ltd.
Vs.

... Petitioner
... Respondent

Order under Section 59(7) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 23.05.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Hemanth R. Rao, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsel for the Petitioner is directed to file compliance in respect of the TDS Regulations under Income-tax Act, 1961, for the dividend paid to Foreign Company, within one week.
3. List the case on **09.06.2023**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)